

IN THE NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH (COURT – II)
(Through Hybrid Mode)

Item No. 119

CP (IB) No. 158/Chd/Pb/2020

IN THE MATTER OF:
L & T Finance Limited

...Petitioner-Financial Creditor

Versus

Cosmas Pharmacis

... Respondent-Corporate Debtor

Under Section: 7, IBC 2016

Order delivered on 17.04.2024

CORAM:

**SHRI. UMESH KUMAR SHUKLA,
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,
HON'BLE MEMBER (J)**

PRESENT:

For the Petitioner : Mr. Shubham Gupta, proxy counsel.

For the Respondent : Mr. A.P.S. Madaan, proxy counsel.

ORDER

In view of the resolution of the Bar dated 17.04.2024, the Members of the Bar have abstained from Court work today. It is seen that the file is not put before us. Registry is directed to trace out the same and put the same before us on the next date of hearing. A copy of this order be sent to AR for necessary compliance.

A date is requested by the Ld. Counsel for the respondent for filing the short-written submissions. Let the same be done within two weeks with a copy in advance to the counsel opposite.

List the matter on 09.05.2024.

Sd/-
(UMESH KUMAR SHUKLA)
HON'BLE MEMBER (T)

Sd/-
(HARNAM SINGH THAKUR)
HON'BLE MEMBER (J)